

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

WRIT PETITION(S) (CRIMINAL) NO(S).43/2024

GURIA SWAYAM SEVI SANSTHAN

PETITIONER(S)

VERSUS

UNION OF INDIA & ORS.

RESPONDENT(S)

IA NO. 24987/2024 - EXEMPTION FROM FILING O.T.

Date : 24-09-2025 This matter was called on for hearing today.

CORAM : HON'BLE MRS. JUSTICE B.V. NAGARATHNA
HON'BLE MR. JUSTICE R. MAHADEVAN

For Petitioner(s) : Ms. Aparna Bhat, Sr. Adv.
Ms. Rajkumari Banju, AOR
Ms. Karishma Maria, Adv.
Ms. Madhulika Mohta, Adv.

For Respondent(s) : Ms. Aishwarya Bhati, A.S.G.
Ms. Swati Ghildiyal, Adv.
Mr. Vishnu Shankar Jain, Adv.
Mr. Saurabh Pandey, Adv.
Ms. Mani Munjal, Adv.
Ms. Aastha Singh, Adv.
Mr. Arvind Kumar Sharma, AOR
Ms. Anupriya Srivastava, Adv.
Ms. Riddhi Jad, Adv.
Ms. Shirka Mehra, Adv.

Mr. Ajay Kumar Mishra
Sr. Advocate General Up, Adv.
Mr. Garvesh Kabra, AOR
Mrs. Pooja Kabra, Adv.
Mr. Ankur Agnihotri, Adv.
Mr. Deepesh Kumar Makker, Adv.

Mr. Sarad Kumar Singhania, AOR

Ms. Rashmi Singhania, Adv.

Mr. Divyank Panwar, Adv.

Ms. Nidhi Jaswal, AOR

Mr. Lilin Singh Hijam, AG, SR. Adv.

Mr. P.Ramesh Kumar, AOR

Mr. Karun Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

We have heard learned senior counsel for the petitioner(s) and learned Additional Solicitor General for the respondent(s).

One of the difficulties in tracking the kidnapped and/or trafficked children and tracing and recovering them as well as restoring the trafficked children to their respective parents is the wide network of the offence inasmuch as it engulfs many States and Union Territories across the country. A child trafficked from one State could be from persons who are residents of another State and the trafficking could occur from a third State in another zone and sometimes to overseas destinations.

In order to have a coordinated effort in tracing missing children and to aid and assist the investigation of such offences, we find that it is just and proper to have a common portal, which is under supervision and control of the Home Ministry-Union of India.

For that purpose, a dedicated officer from each State could be put in charge of registering complaints on that common portal with regard to missing children and also for the purpose of disseminating information on the said portal which could be perceived by all nodal officers from each of the States as well as Union Territories and in coordination with the dedicated officer in the Home Ministry of the Union of India, the tracking of the missing children could be better facilitated. Even the investigation could be better strategised and facilitated

We say so for the reason that presently there is a lack of coordination and a coordinated network amongst the police units who are in charge of tracking and recovering missing children in the States and Union Territories across the country. As a result, the recovery of the missing children, who are kidnapped for illegal trafficking and other illegal purposes are not recovered in time and/or not at all recovered and the investigation is tardy.

In order to seek instructions as to whether a common portal could be created under the supervision of the Home Ministry, Union of India with a dedicated officer being in charge of the said portal as well as

seeking further instructions on the aspect of the matter, learned Additional Solicitor General has sought for some time.

Hence, list on 14.10.2025.

(B. LAKSHMI MANIKYA VALLI)
COURT MASTER (SH)

(DIVYA BABBAR)
COURT MASTER (NSH)